copy of Notification No. M. I-56|55-II, dated the 25th June, 1958, publishing the Himachal Pradesh Food Adulteration Rules, 1958, issued by the Himachal Pradesh Administration. [Placed in Library. See No. LT-795/58.]

behalf Sir, on  $\mathbf{of}$ Shri D. P. Karmarkar, Ι beg to lav the Table, under sub-section on (2) of section 23 of the Prevention of Adulteration Act, 1954. copy of the Ministry of Health Notification G.S.R. No. 514, dated the 20th June, 1958, publishing further amendments in the Prevention of Food Adulteration Rules, 1955. [Placed in Library. See No. LT-768/58.]

NOTIFICATIONS PUBLISHING AMENDMENTS IN THE DELHI MOTOR VEHICLES RULES, 1940

THE MINISTER OF STATE IN THE MINISTRY OF TRANSPORT AND COMMUNICATIONS (SHRI RAJ BAHADUR): Sir, I beg to lay on the Table, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939, a copy each of the following Notifications publishing certain amendments in the Delhi Motor Vehicles Rules, 1940, issued by the Delhi Administration:—

- (i) Notification No. F. 12|25|52-MT|Home, dated the 24th February, 1958.
- (ii) Notification No. F. 12|138|57-MT|Home, dated the 24th February, 1958.

[Placed in Library. See No. LT-693/58 for (i) and (ii).]

REPORT ON THE INQUIRY INTO THE CEN-TRAL BHOWRAH COLLIERY ACCIDENT

THE DEPUTY MINISTER OF LABOUR (SHRI ABID ALI): Sir, I beg to lay on the Table a copy of the Ministry of Labour and Employment Notification S.O. No. 1544, dated the 19th July, 1958, publishing the Report of the Court of Inquiry appointed under section 24 of the Mines Act, 1952, to inquire into the accident which occurred on the 20th February, 1958, at the Central Bhowrah Colliery.

[Placed in Library. See No. LT-758/58.]

NOTIFICATION PUBLISHING THE NAVY (JUDICIAL REVIEW) REGULATIONS, 1958

THE DEPUTY MINISTER OF DEFENCE (SHRI K. RAGHURAMMIAH): Sir, I beg to lay on the Table, under section 185 of the Navy Act, 1957, a copy of the Ministry of Defence (Navy Branch) Notification S.R.O. No. 108, dated the 15th February, 1958, publishing the Navy (Judicial Review) Regulations, 1958. [Placed in Library, Sec No. LT-609|58.]

NOTIFICATION PUBLISHING THE UNION
DUTIES OF EXCISE (DISTRIBUTION)
RULES, 1958

Shri B. GOPALA REDDI: Sir, I beg to lay on the Table, under sub-section (2) of section 5 of the Union Duties of Excise (Distribution) Act, 1957, a copy of the Ministry of Finance (Department of Economic Affairs) Notification S.R.O. No. 183, dated the 10th January, 1958, publishing the Union Duties of Excise (Distribution) Rules, 1958. [Placed in Library. See No. LT-585|58.]

Notification publishing the Additional Duties of Excise (Distribution) Rules, 1958

Shri B. GOPALA REDDI: Sir, I beg to lay on the Table, under subsection (2) of section 6 of the Additional Duties of Excise (Goods of Special Importance) Act, 1957, a copy of the Ministry of Finance (Department of Economic Affairs) Notification S.R.O. No. 184, dated the 10th January, 1958, publishing the Additional Duties of Excise (Distribution) Rules, 1958. [Placed in Library. See No. LT-586[58.]

NOTIFICATION PUBLISHING THE ESTATE DUTY (DISTRIBUTION) RULES, 1958

SHRY B. GOPALA REDDI: Sir, I beg to lay on the Table, under subsection (2) of section 6 of the Estate